SHRI R. VENKATARAMAN Sir. without specific mention of a particular order, it will be difficult for me to answer genrally.

Oral Answers

MR. CHAIRMAN: I pass on now to Question No. 145.

*144. [Transferred to the 26th March 1980].

Central Intervention in the Law and Order problem in States

*145. SHRI N. K P. SALVE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any guidelines have been laid down for intervention by the Central Government when the State Governments fail to effectively check the deterioration in the law and order situation in their States:

(b) if not, whether a commission of jurists or any other body is being set up to examine the matter in the light of growing deterioration in the law and order situation in the country; and

(c) if so, what will be its terms of reference?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS YOGENDRA MAKWANA): (SHRI (a) and (b) No, Sir.

(c) Does not arise.

MR. CHAIRMAN: Mr. Kulkarni, you need not raise your hand. I notice that you ask questions on everything. It is a permanent feature.

SHRI A. G. KULKARNI: What do you mean by saying "everything"?

We are elected here to participate in the discussion...

MR. CHAIRMAN: What I am saying is. I shall invite your question later.

DR. RAFIQ ZAKARIA: We do not get even one opportunity. Members who are getting an opportunity again and again have no right to complain.

(Interruptions)

SHRI PILOO MODY: Yesterday, he wasted 25 minutes on the first question. (Interruptions).

MR. CHAIRMAN: You joined him in that, (Interruptions)

SHRI A. G. KULKARNI: He should not be so touchy. (Interruptions).

MR. CHAIRMAN: Order. please. Mr. Salve

SHRI N.K.P. SALVE: When the new Government assumed office, it inherited, inter alia, the legacy of the law and order situation which can only be described as deplorable for any country and shameful for any Government

MR. CHAIRMAN: Mr. Salve, that is not a question.

SHRI N. K. P. SALVE: I shall come to it Sir, it is in that context.... (Interruptions)

MR. CHAIRMAN: That is not a auestion.

SHRI N. K. P. SALVE: I am coming to it. Such a law and order situation, which has been described as deplorable persisted throughout the country and State after State remained absolutely helpless spectators...

SHRI U. R. KRISHNAN: Sir, he should not mislead the House. (Interruptions).

MR. CHAIRMAN: Please ask the question.

SHRI N. K. P. SALVE: Sir, this question has been admitted and it says "whether the Central Government would take effective steps to check the deterioration in the law and order situation in the States" This has reference to that. I would like to know whether or not it is a fact that State after State did not take any effective steps to bring about an improvement in the law and order situation and there was complete failure of the State machinery to check the law and order situation. There were atrocities on the Harijans, atrocities on women, atrocities on the Adivasis and many things happened. (Interruptions). All these things are responsible for it. That is the basis for the question. I only want to know when this is going to end. Sir, you know the Constitution more than any one of us. If such a situation were to come where the State Administration remains absolute, helpless spectator to the law and order situation where the weaker sections become the victims of absolute violence at the hands of the other people, is it that this Government feels itself utterly helpless in the matter, and whether or not experience has shown that this is the time when we also need to consider that such a situation needs to be properly projected and we may contemplate taking some steps so that on a future date if this calamity happens where the States are ineffective the Centre is able to effectively intervene and save the lives of innocent people?

SHRI YOGENDRA MAKWANA: The Government is quite vigilant on this issue and since law and order has deteriorated in all the States some incidents have occurred; but thereafter we have taken necessary precaution. Both the Prime Minister and the Home Minister have written letters to the Governors and Lt. Governors to take necessary steps.

DR. RAFIQ ZAKARIA: I would like to know from the Home Minister...

SHRI JAGJIT SINGH ANAND: None from this side?

MR, CHAIRMAN: He caught my eyes first.

DR. RAFIQ ZAKARIA: I caught your eyes for the first time

SHRIMATI MARGARET ALVA: I have been standing here....

DR. RAMKRIPAL SINHA: If you do not look this way, how can we catch your eyes?

SHRI PILOO MODY: And Margaret is definitely more beautiful than Rafiq.

DR. RAFIQ ZAKARIA: Endorsing what Mr. Salve has said, I would like to know one thing from the Home Minister. Where there are popular Governments of one kind, the guidelines are there. But where there are State Governments ruled by the President or where the President's rule has been imposed, when they are satisfied that the law and order situation is not being effectively controlled by the Governors who are now the effective executive heads in those States, is there any move on the part of the Government to replace such Governors and, if so, what is the hesitancy when the Constitution is quite clear on this point?

SHRI YOGENDRA MAKWANA: This is a suggestion from the hon. Member. We will certainly think over it.

SHRIMATI MARGARET ALVA: I agree that the law and order situation earlier was not good under the previous Government including the States. But I would like to know what way the situation has now improved. Just speaking about Bihar where—I had earlier stated this in this House-there was an attack on many of our Christian institutions and murder of a priest. While the earlier Government was investigating, we have no reply yet as to what has been done in the matter. In the meantime, under the Governor's rule another priest has been murdered and Church property has been ransacked and the minorities are in the grip of fear. I would, therefore, like to know what the Government is doing under President's rule to see that the confidence a. of minorities is restored after the change in the Government has taken place here.

SHRI YOGENDRA MAKWANA: We are deeply concerned about it and we are taking necessary steps.

SHRI A. G. KULKARNI: Why don't you educate the police?

ज्ञानः जैल सिंह : माननीय चेयरमैन साहब, श्रानरेबिल मेम्बर साहब की ऐंग्जाइटी को मैं समझता हं । उनका

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ख्याल है कि जनता सरकार में जो

ग्रपराध होते रहे माइनारिटीज पर, वीकर सेक्शन्स पर ग्रौर खास कर हरिजनों ग्रौर महिलाग्रों पर वह ग्रभी तक जारी हैं। यह उनका सवाल है । ग्रब उसके लिये हम क्या कर रहे हैं इसके बारे में ग्रगर पछना है तो मैं यही कह सकता हूं कि यह बीमारी बहुत बढ़ी हुई थी ग्रौर इस बारे में एडमिनिस्ट्रेशन को बिलकूल डिमारेलाइज किया गया था । रूलिंग पार्टी (Interruption) अपनी मर्जी से सरकार को चलाती थी ग्रौर डी० सी० ग्रौर एस० पी० के दफ्तरों में बैठ कर रूलिंग पार्टी के लोग ग्रपनी मर्जी से ग्रार्डर करवाते थे । नतीजा यह हग्रा कि विरोधियों पर, ग्रौरतों पर ग्रौर वीकर सेक्शन्स ग्राफ सोसाइटी पर हमेशा हमला होता रहा । लेकिन सवाल का दूसरा हिस्सा कि ग्राप ग्रब क्या कर रहे हैं, तो मैं कहना चाहता हूं कि म्राप कंपेरिजन कीजिए कि बेलची में एक वाक्या हुग्रा न्ग्रौर उस वाक्ये में जितने मुजरिम थे वह ग्रभी तक नहीं पकड़े गये हैं ग्रौर वह मुकदमा ग्रब तक उसी तरह से चल रहा है ग्रौर कुछ लोगों की जमानतें भी हो गयी हैं । लेकिन गवर्नर के रूल में एक बाक्या पिपरा गांव में हुन्रा ग्रौर दूसरे रोज इंडिया के होम मिनिस्टर वहां गये ग्र**ौर वहां** के गवर्नर साहब, उनके एडवाइजर साहब ग्रौर तमाम ग्रफसर वहां पहुंचे, वहां के हरिजनों की रक्षा के लिये, उनको प्रोटेक्शन दिया गया ग्रौर चार दिन के म्रंदर-म्रंदर तमाम कलप्रिट पकड़े गये और एक जज स्पेशल तौर पर हाई कोर्ट से ले कर मुकदमा चलाया गया । अब उसमें से कोई निकल नहीं सकता ग्रौर वहां के सबत बर्बाद नहीं हो सकते । मैं कहना चाहता हूं कि यह अपराध बंद नहीं हुए लेकिन कम हुए हैं ग्रौर ग्रागे नहीं होंगे । मैं यही बात कहना चाहता हं कि ग्रगर ग्राप के दिल में मोहब्बत है, प्यार है गरीबों के लिये तो आप ऐसी बातें न करें । बात वह कीजिए जिस के सौ पहलू हों (Interruption) श्राप अपनी बात ही बनाना चाहते हैं । हमें खुशी होगी ग्रगर श्राप इस काम में हमें कोग्रापरेशन देंगे और हम इन को दुरुस्त कर के छोडेंगे ।

(Interruptions)

SHRIMATI MARGARET ALVA: Mr. Chairman, Sir......(Interruptions).

SHRI JAGJIT SINGH ANAND: Sir, I want to ask....(Interruptions).

SHRI KALYAN ROY: Sir, it is going to be 12 o'clock now. (Interruptions).

SHRI U. R. KRISHNAN: Sir, you have called me.

SHRI PILOO MODY: Sir, I am on a point of submission. (Interruptions).

SHRIMATI MARGARET ALVA: Sir, I want to make a submission. (Interruptions).

SHRI PILOO MODY: Sir, the question asked was....

श्री सभापति : ग्राप ते अभी तक सवाल तो पछा नहीं, सिर्फ इंटरजेक्शन करते रहे ...

SHRI PILOO MODY: Sir, if you have to be technical, I can also work out that technology. The lady Member had asked about the Christian Missions and the murder of a monk.**

The question, first of all, was adequately replied by the Minister of State. It was, therefore, not necessary by the Home Minister. But what I would like to know, Sir, is why you permitted an answer which was totally irrelevant to the question that was asked.

SHRMATI INDIRA GANDHI: Sir, the honourable Member may pride

**Expunged as ordered by the Chair.

himself on hi₃ knowledge of English. We here are Indian citizens. (Interruptions)....We are glad that we know English, but we are equally proud of our languages. We do not denigrate Indian languages.

श्री बी॰ सत्यनारायण रेड्डी : जवाब तो देना चाहिए । जवाब सही नहीं है । इसके बारे में कहिए । जो सवाल पूछा गया है उसके बारे में जवाब नहीं दिया गया ।

SHRI U. R. KRISHNAN: Sir, if the law and order problem is entirely a State subject, I would like to know from the Government whether they will give a categorical assurance that they will not interfere any more with the State Governments.

SHRI N. K. P. SALVE: They did not.

SHRI U. R KRISHNAN: I would also like to know whether, under the pretext of the law and order situation, they will not disturb the existing Governments and also, Sir, I would like to know whether, while dissolving the Tamil Nadu Government, they had received any report from the Governor regarding the law and order situation in Tamil Nadu.

SHRIMATI INDIRA GANDHI: Have you forgotten what happened in Villupuram? Have you forgotten that, hon. Member?.... (Interruptions)

SHRI U. R. KRISHNAN: I could not hear you?

SHRIMATI INDIRA GANDHI: What can I do? You don't want to hear me.

SHRI U. R. KRISHNAN: I could not hear the reply....(Interruptions).

SHRIMATI INDRA GANDHI: What happened to Harijans in Villupuram? (Interruptions). I may not be able to pronounce the place name properly. It is unfortunate.... (Interruptions).

MR. CHAIRMAN: The Question Hour is over.

WRITTEN ANSWERS TO QUES-TIONS

Capital restructuring of Scooters India Limited

*146. SHRI GIAN CHAND TOTU: SHRI PRAKASH MEHROTRA: SHRI MAHENDRA MOHAN MISHRA:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Scooten₃ India Limited have submitted any proposal to Government for their capital restructuring with a view to writing off their past losses and relieving them of interest liability; and

(b) if so, what are the details thereof; and what action Government have taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) Scooters India Ltd. has submitted a proposal to Government for the restructuring of its debt and equity base with a view to achieving greater financial viability.

(b) The Government are examining the proposal which consists of conversion of a part of the plan loan into equity, conversion of non-plan loans into interest-free loans, moratorium on payment of interest, repayment of loan instalments, etc.

Satellite for Earth Observation

*147. SHRI B. SATYANARAYANA REDDY: SHRI PRAKASH MEHRO-TRA:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the main task of the Satellite for Earth Observation was to map the country's soil surface using the two television cameras on board; and

(b) whether the TV cameras on board were switched on?